



RESERVE BANK OF INDIA
Foreign Exchange Department
Central Office
Mumbai - 400 001

RBI/2013-14/495

A. P. (DIR Series) Circular No. 105

February 17, 2014

To
All Category-I Authorised Dealer Banks

Madam / Sir,

External Commercial Borrowings (ECB) – Reporting arrangements

Attention of Authorized Dealer Category-I (AD Category-I) banks is invited to the Foreign Exchange Management (Borrowing or Lending in Foreign Exchange) Regulations, 2000, notified vide Notification No. FEMA 3/2000-RB dated May 3, 2000, as amended from time to time and [A.P. \(DIR Series\) Circular No.60 dated January 31, 2004](#) relating to reporting arrangements for ECB.

2. In order to capture details of the financial hedges contracted by corporates, of their foreign currency exposure relating to ECB and their foreign currency earnings and expenditure, the format of ECB-2 Return has been modified (Part-E) and the same has been given in the Annex. The reporting in the modified ECB-2 Return will be applicable from the return of the month April 2014 onwards.

3. There is no change in the reporting procedure and corporates raising ECB continue to submit ECB-2 Return on a monthly basis duly certified by the designated AD Category-I bank so as to reach Department of Statistics and Information Management (DSIM) of Reserve Bank of India within seven working days from the close of month to which it relates.

4. AD Category - I banks may bring the contents of this circular to the notice of their constituents and customers.

5. The directions contained in this circular has been issued under sections 10(4) and 11(2) of the Foreign Exchange Management Act, 1999 (42 of 1999) and are without prejudice to permissions / approvals, if any, required under any other law.

Yours faithfully,

(Rudra Narayan Kar)
Chief General Manager-in-Charge

ECB - 2

Reporting of actual transactions of External Commercial Borrowings (ECB)
under Foreign Exchange Management Act, 1999
(for all categories and any amount of loan)
Return for the month of _____

1. This return should be filled in for all categories of ECB. It should be submitted within 7 working days from the close of the month through the designated Authorised Dealer Category-I bank to the Director, Department of Statistics and Information Management (DSIM), Balance of Payments Statistics Division, Reserve Bank of India, C-8/9, Bandra-Kurla Complex, Bandra (East), Mumbai-400 051. If there is no transaction during a particular period, a **Nil** return should be submitted.
2. Please do not leave any column blank. Furnish complete particulars against each item. In case an item is not applicable, write "N.A." against it.
3. All dates should be in format YYYY/MM/DD (e.g., 2014/04/21 for April 21, 2014).
4. Borrowers obtaining sub-loans through DFIs/Banks/NBFCs etc. should not complete this form as the concerned financial institution would directly submit ECB-2.
5. The Company Secretary / Chartered Accountant must scrutinise related original documents and ensure that the return is complete and in order as per ECB guidelines issued by Government/RBI, before forwarding it to RBI.
6. Loan Registration Number should be specified for all the loans approved after February 01, 2004. For earlier loans, Loan Identification Number (LIN) / Registration Number allotted by RBI should be specified.
7. If space is not sufficient for giving full information against any item, a separate sheet may be attached to the return and serially numbered as Annex.
8. Following purpose codes for use in Part C (Utilisation).

Code	Description	Code	Description
IC	Import of capital goods	PT	Ports
IN	Import of non-capital goods	IS	Industrial parks
RL	Local sourcing of capital goods (Rupee expenditure)	UI	Urban infrastructure
RC	Working Capital (Rupee expenditure)	OI	Overseas Investment in JV/WOS
SL	On-lending or sub-lending	IT	Development of Integrated Township
RP	Repayment of earlier ECB	DI	PSU Disinvestment
IP	Interest payments	TS	Textile/Steel Restructuring Package
HA	Amount held abroad	MF	Micro Finance Activity
NP	New project	OT	Others (Pl. specify)
ME	Modernisation /Expansion of existing units	ER	Mining, Exploration and Refining
PW	Power	CS	Cold storage or cold room facility
TL	Telecommunication	CI	Interest during construction
RW	Railways	RR	Refinancing of rupee loans
RD	Roads	RB	Redemption of FCCBs

9. Following codes for use in Part D (Debt Servicing) for source of remittance:

Code	Description
A	Remittance from India
B	Account held abroad
C	Export proceeds held abroad
D	Conversion of equity capital
E	Others (Specify)

Part A: Loan Identification Particulars

Loan Registration Number (LRN)									
Loan Amount					Borrower Particulars				
	Currency	Amount	Name and address of the Borrower (Block Letters)						
As per Agreement			Contact Person's Name:						
			Designation:						
Revised (please indicate if period of disbursement elapsed/ cancelled/ not to be drawn in future)			Phone No. :						
			Fax no. :						
			E-mail ID :						

Part B: Disbursement**B.1: Draw-down (Disbursement) during the month (in loan currency) :**

Particulars	Date (YYYY/MM/DD)	Currency	Amount	Name of Bank/branch	Account No.
A. Amount Parked Abroad					
B. Amount Remitted to India				Not Required	
Notes: 1. In the case of import of goods or services, date of import may be furnished against date of drawdown. 2. In the case of financial lease date of acquisition of the goods is to be mentioned as date of drawdown. 3. In the case of securitised instruments, date of issue may be shown as date of drawdown 4. In the case of multi-currency loan a separate block(s) may be attached to the return					

B.2: Balance amount of loan to be drawn in future:

Expected Date of drawdown	Currency	Amount	If more than one equal installment	
			Total number of drawals	No. of drawals in a calendar year

Part C : Utilisation**C.1: Details of utilisation of drawdowns (only principal amount) during the month:**

Particulars	Date	Purpose code *	Currency	Amount	Country	Name of Bank	Account No.
From Amount Held Abroad							
From Amount Remitted to India					Not Required		
* Codes as per note 8 on page 1.							

C.2: Outstanding balance amount (principal only) parked abroad:

Particulars	Date	Currency	Amount	Name of bank and branch	Account No.
as at month-end					

Part D : Debt Servicing**D.1: Principal repayment, interest payment etc. during the month (in loan currency):**

Tranche No.	Purpose	Date of Remittance	Currency	Amount	Code* for Source of remittance	Whether Prepayment of Principal (Y/N) #
	Principal Repayment @					
	Interest @ rate					
	Others (Specify)					

* Codes as per note 9 on page 1.

In case of prepayment please provide details of Automatic / Approval Route No., Date, Amount as Annex.

@ In case of conversion of FCCB/ECB into equity, Buyback/Redemption of outstanding FCCB or write-off of ECB principal amount, the transactions still to be shown against Principal Repayment with appropriate remarks.

D.2: Revised Principal Repayment Schedule (if revised / entered into interest rate swap):

Date (YYYY/MM/DD) (First repayment date)	Currency	Amount in Loan Currency in each transactions	If more than one equal installments		Annuity Rate (if annuity payment)
			Total Number of installments	No. of payments in a calendar year (1, 2, 3, 4, 6, 12)	

Part E : Others**E.1 Details of Financial Hedge Contracted (if any):**

Details	Type	Currency Swap	Forward	Options	Others	Total amount	Interest Rate Swap
Principal	FCy - Rupee						
	FCy - FCy						
Coupon	FCy - Rupee						
	FCy - FCy						

FCy – Foreign Currency

E.2 Details of Foreign Exchange Earnings and Expenditure (if any):

Average annual amount (approximate) for last three financial years (to be reported in any one foreign currency):

Financial Year	Currency	Foreign Currency Earnings	Foreign Currency Expenditure

Part F: Outstanding Principal Amount

Outstanding loan Amount (in Loan Currency):

(i.e., total drawdown less total repayments at month-end)

Currency _____

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 Amount _____

We hereby certify that the particulars given above are true and correct to the best of our knowledge and belief. No material information has been withheld and / or misrepresented.

Place : _____ [Stamp] _____
Date : _____ Signature of Authorised Official of borrowing company
Name : _____
Designation : _____
Telephone No.: _____

Certificate from Company Secretary / Chartered Accountant

We hereby certify that the ECB availed in terms of approval granted by Government or RBI or under approval route / automatic route is duly accounted in the books of accounts. Further, ECB proceeds have been utilised by the borrower for the purpose of _____. We have verified all the related documents and records connected with the utilisation of ECB proceeds and found these to be in order and in accordance with the terms and conditions of the loan agreement and with the approval granted by Gol (MoF) or RBI or under approval route / automatic route and is in conformity with the applicable ECB Guidelines.

Place : _____ Authorised Signatory : _____
Date : _____ Name & Address : _____
Registration No. : _____ [Stamp]

Certificate by an Authorised Dealer

We hereby certify that the information furnished above with regard to debt servicing, outstanding and repayment schedule is true and correct as per our record. The drawal, utilisation and repayment of the ECB have been scrutinised and it is certified that such drawal, utilisation and repayments of ECB are in compliance with ECB guidelines

Place : _____ Name : _____
Date : _____ Designation : _____
Telephone No. : _____ Name & Address of Authorised Dealer:
E-mail ID: _____